

vision has not yet decided the case of Honorarium payable to clerks of Adjudicator section for preparation of overtime arrears bills and has referred it to General Manager, Northern Railway; and

(b) if so, whether the General Manager, Northern Railway has decided the case and by when payment is expected?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The rate at which honorarium is payable to Clerks for preparation of overtime arrears bills has since been settled and payment is expected to be completed early.

Decision of Railway Board Tribunal for introducing 48 hours a week

2172. **SHRI RAJDEO SINGH:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Board has issued orders for implementation of decisions of labour Tribunal for introducing 48 hours a week or 96 hours for 14 days;

(b) whether Delhi Division of Northern Railway, after 7 months issued order to implement the same;

(c) whether H.O.E.R. branch is refusing to pass the overtime bills after 96 hours on the plea that the same is due after the new roster is issued in contravention of the orders that the same is due from 1st August, 1974; and

(d) whether the delay is intentional to demand honorarium?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The Railway Board issued orders on 13th June 1974 for implementing the recommendations of the Railway Labour Tribunal, 1969

relating to hours of work of railway employees, which for 'Continuous' and 'Essentially Intermittent' workers are 48 a week or 96 a fortnight as Standard duty hours. To these Standard duty hours may be added additional hours up to maximum of 3, 6 or 4½ per week, as the case may be, for doing preparatory and/or complementary work. Besides, additional hours of 12 or 24 per week may be demanded from 'Essentially Intermittent workers.

(b) Orders were issued by Delhi Division on 7th January, 1975

(c) Under the extant orders, time required for preparatory and/or complementary work has to be determined by means of job analysis of representative categories and added to the Standard duty hours and reflected in the duty rosters, till this action is complete, the maximum limits of preparatory and/or complementary work permissible should be the criterion for determining the admissibility of over time.

(d) Does not arise.

Demand and Production of Soda Ash

2173. **SHRI JYOTIRMOY BOSU:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total demand and production of soda ash, year wise during 1972 to 1974;

(b) whether there is any price control over this product;

(c) if so, what are the details;

(d) who are the principal producers of Soda Ash and licensed capacity and installed capacity of each principle producer, year-wise during 1972 to 1974.

(e) actual production by each principle producer, year-wise, during 1972 to 1974;

(f) whether there are allegations of large scale blackmarketing in Soda Ash against certain firms; and